



1

MCRC-16820-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SANJEEV S KALGAONKAR

ON THE 25<sup>th</sup> OF APRIL, 2025MISC. CRIMINAL CASE No. 16820 of 2025*KALU**Versus**THE STATE OF MADHYA PRADESH*

.....  
Appearance:

Shri Trilok Chand Jain and Shri Vipul Bhargava advocates for the applicant.

Shri Madhusudan Yadav public prosecutor for State.

Shri Mohan Sharma advocate for objector.

.....

ORDER

This first application has been filed by applicant under section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 for grant of temporary bail on the ground of marriage of his daughter in connection with Crime No. 91/2023 registered at Police Station Tirla District Dhar (M.P.) for offence punishable under Sections 302, 147, 148, 294, 323, 325 of IPC and Section 25(1B) of Arms Act. The applicant is in custody since 28.06.2023.

Learned counsel for the applicant submits that the applicant is in custody for more than one and half years. Trial would take time to conclude. The applicant has been implicated in this offence merely on the basis of general and omnibus statements of interested witness. No specific role is attributed to the accused in causing injury. Learned counsel requests for grant of temporary bail as marriage of his daughter, namely, Payal is scheduled on 29.04.2025.

State Counsel was directed to verify the marriage documents *Vide* order dated 23.04.2025.



Learned Govt. Advocate for the respondent/State ably assisted by counsel for objector opposes the temporary bail application and prays for its rejection. However, learned counsel for the State fairly submits that as per the verification report, the marriage of daughter of the applicant is scheduled on 29.04.2025.

Heard learned counsel for the parties and perused the documents.

Considering the aforesaid, this temporary bail application is allowed and it is hereby directed that the **applicant- Kalu** shall be released on temporary bail in connection with crime No. 91/2023 registered at Police Station Tirla District Dhar (M.P.) for offence punishable under Sections 302, 147, 148, 294, 323, 325 of IPC and Section 25(1B) of Arms Act for a period of seven days from the date of his release, on his furnishing personal bond of Rs. 1,00,000/- (Rupees One Lac only) with one solvent surety of the like amount to the satisfaction of the Court concerned for compliance with the conditions enumerated in Section 437(3) of Cr.P.C/480(3) of BNSS, 2023. The applicant shall surrender before the trial Court on or before expiry of period of seven days. Necessary papers regarding surrender of the applicant be furnished to this Court. In case of failure to comply the order before 29.04.2025, or violation of any conditions of bail, this bail order shall automatically stand cancelled.

C.C. as per rules.

(SANJEEV S KALGAONKAR)  
JUDGE